

strike. The question of advance will be settled.

12.24 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (1) The Second Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G S R. 197 in Gazette of India dated the 19th February, 1972.
- (2) The Indian Civil Service Provident Fund (First Amendment) Rules, 1972, published in Notification No. G. S. R. 231 in Gazette of India dated the 19th February, 1972.
- (3) The Indian Civil Service (Non-European Members) Provident Fund First Amendment Rules, 1972, published in Notification No. G. S. R. 232 in Gazette of India dated the 19th February, 1972.
- (4) The Secretary of States' Services (General Provident Fund) First Amendment Rules, 1972, published in Notification No. G. S. R. 233 in Gazette of India dated the 19th February, 1972.
- (5) The All India Service (Provident Fund) First Amendment Rules, 1972, published in Notification No. G. S. R. 234 in Gazette of India dated the 19th February, 1972.
- (6) The All India Services (Commutation of Pension) (Amendment) Regulations, 1972, published in Notification No. G. S. R. 235 in Gazette of India dated the 19th February, 1972.

- (7) The All India Services (Provident Fund) Second Amendment Rules, 1972, published in Notification No. G. S. R. 249 in Gazette of India dated the 26th February, 1972.

[Placed in Library. See No. LT-1562/72.]

NOTIFICATIONS UNDER SALARIES AND ALLOWANCES OF MINISTERS ACT

SHRI RAM NIWAS MIRDHA : On behalf of Shri K. C. Pant, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 11 of the Salaries and Allowances of Ministers Act, 1952 :--
 - (i) The Ministers' (Allowances, Medical Treatment and other Privileges) Second Amendment Rules, 1971, published in Notification No. G. S. R. 1912, Gazette of India dated the 20th December, 1971.
 - (ii) The Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1972, published in Notification No. G. S. R. 68 (E) in Gazette of India dated the 2nd February, 1972. [Placed in Library. See No. LT-1563/72.]
- (2) A copy of Notification No. S. O. 877 (Hindi and English versions) published in Gazette of India dated the 11th March, 1972, under sub-section (3) of section 139 of the Border Security Force Act, 1968. [Placed in Library See No. LT-1564/72.]

12.25 hrs.

CONTINGENCY FUND OF INDIA
(AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill further to amend the Contingency Fund of India Act, 1950.

*Published in Gazette of India Extraordinary Part II Section 2, dated 29.3.72.